

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1006/GT/2025

Subject : Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Station Stage-II (420 MW) for the period 2019-24.

Petition No. 1012/GT/2025

Subject : Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 10 Others

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Shri Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Hitakshi Jain, Advocate, PSPCL

Record of Proceedings

The matters were called out for a hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter stand completed and requested that the Petition be reserved for orders. The learned counsel for the Respondent, PSPCL, sought time to file its reply to the main Petition. The request was opposed by the learned counsel for the Petitioner on the ground that time to file reply has already been granted on earlier occasions, wherein the Respondent, PSPCL, was also present.



3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **25.8.2026**:

Petition No. 1006/GT/2025 (Truing-up for 2019-24):

- i) *The reasons for claiming Capital Spares expenditure on a proportionate basis, based on stage capacity in MW, when such spares are intended to be utilized or consumed in a specific unit or stage, along with the justification for including expenditure pertaining to stages not covered in the present Petition;*
- ii) *Some of the assets under Capital Spares have been claimed in multiple years. e.g. the ESP vacuum pump of Rs. 90.82 lakh is claimed in 2019-20, and the same asset is again claimed in 2020-21 for Rs. 33.25 lakh. A similar Cartridge Assembly for Rs. 140.50 lakh and Rs. 4.35 lakh is claimed in 2019-20 and 2020-21, respectively. The Petitioner is to submit the reason for duplication of all such claims;*
- iii) *In the revised Form-15, the Petitioner has submitted that 'Total amount charged' for Imported Coal in Oct'22 is Rs. (-) 3.7 crore. The Petitioner is to clarify the same with documentary evidence for the negative entry.*

4. The Respondents are permitted to file their replies, on or before **8.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **18.9.2026**. The parties are directed to complete the pleadings within the due dates mentioned, and no further extension of time shall be granted.

5. Subject to the above, the orders in the Petitions are reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

